



2026:AHC:43446-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3637 of 2026

Kamala Prasad Maurya @ Kamala Maurya

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Babu Lal Ram, Gyanendra Kumar
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.
2. At the very outset, learned A.G.A. has pointed out that investigation in the instant case has already been concluded and final report has been forwarded against the accused persons.
3. Learned counsel for the petitioner could not dispute the aforesaid facts and states that he does not want to press the writ petition and seeks to withdraw it with liberty to approach the appropriate forum at the appropriate stage.
4. In view of the statement made, this writ petition is dismissed as withdrawn with aforesaid liberty.

February 24, 2026

KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)